NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. C.P.(IB)-1(MB)/2024

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:- **Bank of Maharashtra**
V/s
Mr. Ninad Pradeep Meistry

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 1(MB)2024

Present:- Counsel, Revati Nansi appeared for the Financial Creditor through VC.

Counsel, Kartikee Korgaonkar appeared for the RP through VC.

None present on behalf of the Personal Guarantor.

It has been pointed out by the Counsel for the RP that report of RP has already been filed and a copy of the said report has also been served upon the Personal Guarantor.

A perusal of the record reveals that Court notice was issued to the Personal Guarantor which was duly served, despite the service of the Court notice, none has come present on behalf of the Personal Guarantor, therefore, the Personal Guarantor is proceeded ***ex-parte.*** List this matter for the final hearing on **05.09.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT